

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 103
(IB)-421(ND)2020**

Under Section: 9 of IBC.

In the matter of:

Mr. Capt. Samuel Tarig Omer Ahmed
Vs.

....Applicant

M/s Zexus Air Services Pvt. Ltd

....Respondent

Order delivered on 27.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sohaib Alam, Adv.
Mr. Dhruv Gupta, Adv.

For the Respondent :

ORDER

Learned counsel for the applicant states that in compliance of the order dated 04.02.2020, service affidavit has been filed but the same has not come to the Court file. Learned counsel for the applicant states that they have served at the addresses as reflected in the MCA website as well as on old and new email IDs. Service of Section 8 notice is complete.

Issue notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

List on 31.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

MUKESH

